

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

...

OA.No.1578 of 1990

Dated at New Delhi, this 25th day of August, 1994

Hon'ble Mr. A. V. Haridasan, Member(J)

Hon'ble Mr. B. K. Singh, Member(A)

Shri Jai Pal Singh  
R/o 808/7 Govind Puri  
Kalkaji  
NEW DELHI-110019

... Applicant

By Advocates: Shri Ashok Aggarwal

VERSUS

Union of India through

1. Secretary  
Ministry of Health and  
Family Welfare  
Nirman Bhawan  
NEW DELHI

2. The Medical Superintendent  
Safdarjung Hospital  
NEW DELHI-110016

... Respondents

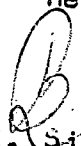
By Advocate: None


O R D E R  
(Oral)

Mr A. V. Haridasan, M(J)

The learned counsel Shri Ashok Aggarwal, who has been appearing for the applicant in this case states at Bar that the applicant has died and, therefore, the cause of action does not survive.

2. The legal representative of the applicant have not come on record within the period prescribed also. Hence the application is closed as abated.

  
(B. K. Singh)  
Member(A)

  
(A. V. Haridasan)  
Member(J)

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